
(2019) 02 CHH CK 0521
In the Chhattisgarh High Court
Case No : Writ Petition (C) No. 758 Of 2019

Julfikar Khan

APPELLANT

Vs

egional Transport Authority

RESPONDENT

Date of Decision : 27-02-2019

Acts Referred:

Citation : (2019) 02 CHH CK 0521

Hon'ble Judges : Prashant Kumar Mishra, J

Bench : Single Bench

Advocate : Shailendra Kumar Bajpayee, Anmol Sharma

Final Decision : Disposed Of

Judgement

Prashant Kumar Mishra, J

1. Heard.
2. Grievance of the petitioner is that he has moved an application before the respondent on 17.1.2019 for grant of regular stage carriage permit on the route Bemetara to Power House via Berla Ahirwara, which is pending consideration.
3. Without commenting upon merits of the case, if there is an application filed by the petitioner, the same has to be decided within a reasonable time.
4. Considering the fact that 30 days has already elapsed, it would be appropriate to direct respondent authority to decide the petitioner's application within a period of 30 days from the date of receipt of copy of this order.
5. Accordingly, the writ petition is disposed of.